

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:200
ANSWERED ON:01.08.2011
CAMPAIGN AGAINST INDIAN PRODUCTS
Yadav Shri M. Anjan Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken note of anti India Lobbyist, abroad urging various nations to desist from purchase of Indian products on grounds such as use of child labour;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the corrective steps taken by the Government to promote and protect the export of Indian products?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a): As per information received from Ministry of Commerce, Government of India is not aware of any anti-India lobbying abroad to stop the purchase of Indian products on the plea of child labour.

(b): Does not arise.

(c): The Government of India has adopted a multi-pronged strategy for eradication of child labour which is as follows:

- (i) A legislative action plan in the form of Child Labour (Prohibition & Regulation) Act, 1986.
- (ii) Project-based action plan in areas of high concentration of Child Labour under National Child Labour Project Scheme.
- (iii) Focus on general development programmes for the benefit of the families of Child Labour.

The Government of India from time to time impresses upon our trade partners that there are constitutional and statutory provisions against child labour in India and there is a strict enforcement regime against child labour.